

DIVISION BENCH  
COURT - II

O-206

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/68(KB)2021  
IA(I.B.C)/446(KB)2023, IA(I.B.C)/1550(KB)2023,  
IA(I.B.C)/676(KB)2024, IA(I.B.C)/674(KB)2024,  
IA(I.B.C)/608(KB)2024, IA(I.B.C)/1966(KB)2023,  
IA(I.B.C)/1559(KB)2022, IA(I.B.C)/468(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>ANIT FINVEST PRIVATE LIMITED VS RIGA SUGAR COMPANY LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mr. Udit Agarwal, Adv. ] For the Applicant in IA(I.B.C)/468(KB)2024  
] & IA(I.B.C)/608(KB)2024

Mr. Joy Saha, Sr. Adv. ] For the Applicant in IA(I.B.C)/1966(KB)2023  
Ms. Urmila Chakraborty, Adv. ]  
Mr. Pankaj Agarwal, Adv. ]  
Ms. Muskan Agarwal, Adv. ]

Mr. Subhankar Chakraborty, Adv. ] For IA(I.B.C)/1550(KB)2023  
Mr. Shaunak Chandra, Adv. ]  
Mr. S. Bhattacharya, Adv. ]  
Ms. Sayoni Gupta, Adv. ]

Ms. Manju Bhuteria, Adv. ] For the Liquidator  
Mr. Rahul Auddy, Adv. ]  
Mr. Aditya Gooptu, Adv. ]  
Mr. Neeraj Jain ] Liq-in-person

Mr. Surendra Kumar, Adv. ] For Sugar Cane Industries Govt. of Bihar

Mr Dipankar Das, Adv. ] For Bank of India  
Ms. Sanjana Nandi, Adv. ]

## O R D E R

1. Ld. Counsel for the parties present.
2. **IA(I.B.C)/1966(KB)2023:**
  - a. Let a reply to this application be filed within two weeks.
  - b. List the matter on **11.06.2024**.
3. **IA(I.B.C)/674(KB)2024:**
  - a. This IA has been filed by the Liquidator under Section 60 (5) for exclusion of 83 days from the date of liquidation order i.e., 03.12.2023 and further allow extension of liquidation period till 24.02.2024.
  - b. The reasons for exclusion seeking by the Liquidator is mentioned in Page 18 of the application in para 29 to 32.
  - c. We have perused the application and the documents attached therewith and heard the Ld. Counsel for the Liquidator. We are satisfied that the prayer made in the IA should be allowed.
  - d. This IA shall stand **allowed** and **disposed of**.
4. **IA(I.B.C)/676(KB)2024:**
  - a. Ld. Counsel for the Liquidator seeks one year extension.
  - b. Extension to the exclusion for a period of six months from this date is granted.
  - c. Hence, this application is accordingly allowed and **disposed of**.
5. **IA(I.B.C)/1550(KB)2023:**
  - a. Reply be filed by the bank within two weeks.
  - b. List the matter on **11.06.2024**.
6. **IA(I.B.C)/446(KB)2023:**
  - a. Hard copy of the IA(I.B.C)/446(KB)2023 is not available, let the same be furnished to the Resolution Professional for its reply within two weeks.
  - b. List the matter on **11.06.2024**.
7. **IA(I.B.C)/608(KB)2024: IA(I.B.C)/468(KB)2024:**
  - a. Resolution Professional is directed to file his report within two weeks.
  - b. List the matter on **11.06.2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**